

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No. 3044/2019

M.A.No.3365/2019

Tuesday, this 15<sup>th</sup> Day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

**Hon'ble Mr Mohd. Jamshed, Member (A)**

1. Lovenish, age 24 years, Group B  
d/o Shri Ramniwas  
Post Assistant Teacher (Primary)  
r/o Dhana Narsan (20)  
Dhana Ladan Pur, Bhiwani, Haryana, 127021
2. Komal Yadav, age 27 years, Group B  
w/o Rahul Yadav  
Post Assistant Teacher (Primary)  
r/o RZ 35, Krishna Vihar West,  
Gopal Nagar, Najafgarh, New Delhi – 110 043

.....Applicants

(By Advocate : Mr. Puneet Kumar )

-versus-

1. Delhi Subordinate Services Selection Board  
FC-18, Institutional Area, Karkardooma  
Delhi – 110 032  
Through its Chairman
2. Govt. of NCT of Delhi  
Through Chief Secretary  
Directorate of Education  
Delhi Secretariat, IP Estate,  
New Delhi

.....Respondents

(By Advocate: Ms. Esha Majumdar)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman**

This is O.A. is filed challenging the Advertisement dated 05.09.2019 issued by the 1<sup>st</sup> respondents for selection and

appointment of two categories of Teachers under the Directorate of Education, Govt. of NCT of Delhi.

2. The plea of the applicant is that the 1<sup>st</sup> respondent did not include the qualification of graduation with at least 50% of marks and Bachelor of Education, as approved by the National Council for Teacher Education. An identical O.A. No.2998/2019 & batch was dealt with by us and through an order dated 10.10.2019, we declined to interfere.

3. Learned counsel for applicant has relied upon the judgment of the Hon'ble Supreme Court in **State of Uttar Pradesh & others v. Shiv Kumar Pathak & others**, (2018) 12 SCC 595. We find that the judgment is not directly relevant with the issue involved in this case. Once we have taken a view on the same issue, we cannot take a different view in a subsequent O.A.

4. We, therefore, dismiss the O.A. There shall be no order as to costs.

( Mohd. Jamshed )  
Member (A)

( Justice L. Narasimha Reddy )  
Chairman

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